

institutions under the Central Government whether it is All India Institute of Medical Science or any other institution. If he has got any grievance that any Harijan-tribal students have not admitted to any college under the Central Government as per the quota, he may inform me -

[English]

I will take a appropriate and prompt action on this.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I have given it in writing ....  
(Interruptions)

MR. SPEAKER: This is not going on record.

#### Report of Chandulal Chandrakar Committee

\*677. SHRI RAM NIHOR RAI:  
DR. KARTIKESWAR PATRA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Chandula Chandrakar Committee set up to examine the various aspects of admission of students to Kendriya Vidyalayas has submitted its report;

(b) if so, the details of the recommendations made by the committee and the reaction of the Government thereto; and

(c) if not, the reasons for the delay?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) The Kendriya Vidyalaya Sangathan has informed that its Board of

Governors at its 51st meeting held on 31st May, 1988 decided to constitute a Sub-committee to go into all aspects concerning changes in admission policy for the Sangathan. Consequently, a two-member Committee headed by Shri Chandulal Chandrakar was appointed in June, 1988.

(b) and (c): Information is being collected and will be laid on the Table of the House.

[Translation]

SHRI RAM NIHOR RAI: Mr. Speaker, Sir, four years back a committee had been constituted consisting of two members; you are the Ex.-officio Chairman of the Kendriya Vidyalaya Sangathan. I would like to know whether the Chandrakar Committee had submitted its report giving approval to the admissions on special recommendations. If so, when and if not, whether these admissions are not unauthorised? If so, whether any action has been taken by the Government against the persons responsible for this situation. If so, the details thereof and if not, when will the action be taken against them?

SHRI ARJUN SINGH: Mr. Speaker, the hon. member has placed me in a situation wherein I am called to take action against myself. But I would like to inform the House that Chandrakar Committee had submitted its report to the Ministry and it was considered in the year 1988. In pursuance of the deliberations, an order had been issued on 3-8-1988 by the then hon. minister which stated that it would be all right to continue admissions on special grounds in view of the social conditions and other special circumstances.

Mr. Speaker Sir, I have got an information and I am making investigations in this regard, The copy of the Chandrakar Committee report is not available at present in the office. This is not a good practice. I

would try to obtain it as soon as possible and study it and then I would inform the House in detail.

**SHRI RAM NIHOR RAI:** Mr. Speaker, Sir, before asking my second supplementary, I would like to draw the attention of the hon. Minister towards page 1 of the Sunday Observer dated 12-4-92 and page 1 of Rashtriya Sahara dated 8-4-92 which refer to the irregularities being committed in Central schools. I would like to know from the hon. Minister about the classwise percentage of the Scheduled Castes and Scheduled Tribes students out of the total number of students, the persons responsible for not completely filling the SC and ST quota; and the action taken against them. I would also like to know the number of Scheduled Caste and Scheduled tribe teachers in the central schools. Would the hon. Minister constitute a committee of the Scheduled Caste and Scheduled tribe teachers for interviewing the scheduled cast and scheduled tribe students.

**SHRI ARJUN SINGH:** Mr. Speaker, Sir, this question is so comprehensive that I don't have any immediate information in this regard. If the member wants information, I would try to provide it. As far as the question of the irregularities is concerned, true picture will emerge only after investigation. I have seen some reports published in the newspapers. But I think it would not be proper to take everything published in the newspapers as correct. I would only like to submit that I would try to find out the facts and if any discrepancy is found, I assure you and the House that action will be taken against the defaulters.

**PROF. PREM DHUMAL:** Mr. Speaker, Sir, the hon. Minister has submitted that the report had been submitted in 1988 to his Ministry but it is not available at present in

the Ministry. It is rather very strange as to how the Ministry is functioning. The hon. Minister has submitted that a committee was constituted for framing the policy for the admission; it had also given its report and the then hon. minister had issued some orders in this regard. I would like to know about those orders. Will you please state the present policy, priorities and grounds on which the admissions are being made?

**SHRI ARGUN SINGH:** Mr. Speaker, Sir, I am reading out those orders:-

[English]

" A number of requests and representations have been received in the KVS as also in the Ministry of HRD., requesting admissions to children in various KVS. While there is an admission policy for regulating admissions in the KVs, it rules out admission to many individuals whose need in some cases extreme circumstances are apparent. The admissions by special dispensation were initially designed to take care of such cases, but such admissions were stopped in 1987. The matter has been discussed with the Minister of Human Resource Development and Education Secretary and it has been decided that admissions by special dispensation should be possible in the larger social consideration. On discussion with the Vice-Chairman, KVS and Commissioner, KVS, it is felt that it would be desirable that the number of such admissions is kept as small as is feasible."

[Translation]

Mr. Speaker, Sir, I would like to inform the House in this regard that some facts including excessive admissions etc. have been coming to light from time to time and unless there are sufficient reasons, there is no question of admissions on special dispensation. The basis of special dispensation are not decided by me. They

are decided by the people of that line, they are the representatives in this matter. The question has also been raised in the meeting of the Consultative Committee of our department that such admissions should not cross a certain limit and it has been decided to constitute a small committee to fix certain criteria for admissions for the next year to avoid such complaints in future.

[English]

**PRO. SUSANTA CHAKRABORTY:** Will the hon. Minister please state as to whether the experts in the field of education and all other committees connected with the educational system of our country have discouraged admission on the basis of special dispensation, on the ground that admission on the basis of special dispensation has led to the dilution of educational standard in the Kendriya Vidyalayas and cause difficulties in the administration of such Vidyalayas because it inflates the class strength?

**SHRI ARJUN SINGH:** Sir, the stated position on this is very clear and I would agree with the hon. Member to this extent that as far as possible, this should not be done. But we are also aware of circumstances where this becomes inevitable. Therefore, there is a provision that it should be done. The question is to what extent? We will try to decide that in such a manner so that there is no complaint on this account.

#### Stock Position of Foodgrains

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\*678. **SHRI AJOY MUKHOPADHYAY:**

**SHRI GANGADHARA SANIPALLI:**

Will the Minister of FOOD be pleased to state:

(a) the stock position of foodgrains in State of West Bengal and Andhra Pradesh during each of the last three years;

(b) the projected procurement of wheat and rice during 1992-93 marketing season as against the actual demand of these States; and

(c) the stock position of foodgrains at present in those States separately?

**THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI):** (a) and (c). A statement is laid on the Table of House.

(b) While the allotment of wheat to West Bengal and Andhra Pradesh during 1991-92 was 10.82 lakh tones and 2.76 lakh tonnes respectively, there is no possibility of procurement of wheat in these States during 1992-93. In case of rice, the marketing season for which starts on 1st October 1992, it is too early to make any assessment of the likely procurement.

#### STATEMENT

(a) and (c). The stocks of rice and wheat with the Food Corporation of India in West Bengal and Andhra Pradesh as on 1st March, during 1990 to 1992 were as follows :

(Lakh tonnes)

	1990		1991		1992	
	Rice	Wheat	Rice	Wheat	Rice	wheat
West Bengal	3.63	1.28	3.42	0.99	3.55	0.50